

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
BENCH ALLAHABAD**

(THIS THE 17th DAY OF February 2010)

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. D.C. Lakha, Member (A)

Original Application No.1003 of 2004
(U/S 19, Administrative Tribunal Act, 1985)

1. Kashi Ram Dinkar aged about 53 years, son of Shri Radhey Lal, Resident of 557 Nainagarh Nagar, Jhansi.
2. Shreeram aged about 44 years, son of Shri Mahadeo resident of Gurdwara Nagar, Jhansi.

..... **Applicants**

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Chief Workshop Manager, North Central Railway, Workshop Jhansi.
3. Senior Electrical Engineer, North Central Railway Workshop, Jhansi.

..... **Respondents**

Present for Applicant : Shri R.K. Nigam

Present for Respondents : Shri K.P Singh

ORDER

(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)

We have heard Shri R.K. Nigam, learned counsel for the applicants and *Shri K.P Singh*, learned counsel for the respondents.

2. Shri R.K. Nigam, learned counsel for the applicants with vehemence at his command argued that the statement of fact contained in para 4.18 of the O.A. remained uncontroverted

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and this fact alone indicates that the representations of the applicants dated 30.7.2004 and 31.7.2004 have not been considered and decided by the Competent Authority. Learned counsel for the applicants would contend that his grievance might be redressed, in case a direction is given to the Competent Authority to consider and decide the pending representation dated 31.7.2004 (Annexure-A- III) of the applicants by a reasoned and speaking order within a specified period of time.

3. Having heard counsel for the parties, we hereby direct the competent authority to consider and decide the pending representation dated 31.7.2004 (Annexure-A- III) of the applicants by a reasoned and speaking within a period of three months from the date of receipt of copy of this order. While deciding the representation of the applicants, the O.A. may be treated as part of the representation.

4. Be it noted that we have not passed any order on the merits of the case.

5. With the above direction, the OA stands disposed of with no order as to costs.


Member (A)


Member (J)

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